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Title: Secretary-General reported a message from Rajya Sabha that Rajya Sabha at its sitting held on the 30th August, 2011, passed the State Bank of India (Subsidiary Bank Laws) Amendment Bill, 2011, passed by Lok Sabha on 11th August, 2011.

SECRETARY-GENERAL: Mr. Chairman, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"I am directed to inform the Lok Sabha that the State Bank of India (Subsidiary Banks Laws) Amendment Bill, 2011, which was passed by the Lok Sabha at its sitting held on the 11th August, 2011, has been passed by the Rajya Sabha at its sitting held on the 30th August, 2011, with the following amendment:-

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1. That at page 6, lines 1 to 3, be deleted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendment be communicated to this House."

2. Mr. Chairman, I lay on the Table the State Bank of India (Subsidiary Banks Laws) Amendment Bill, 2011, as returned by Rajya Sabha with amendment on the 30th August, 2011.